

organic pulses upto a maximum of 10000 tonnes per year), futures trading suspended in rice, urad and tur by the Forward Market Commission, stock limit orders extended in the case of pulses, paddy and rice up to 30 September, 2011. duty under Tariff Rate Quota (TRQ) for Skimmed Milk Powder (SMP) reduced from 15% to 5% for import upto an aggregate of 10000 metric tonnes in a financial year, import of 30000 tonnes of Milk Powder and 15000 tonnes of Milk Fat at zero duty allowed to National Dairy Development Board (NDDB) during 2010-11 under TRQ, reduction in custom duty on crude oil and import duty on petrol and diesel.

As part of the monetary policy review stance, the RBI has taken suitable steps with 11 consecutive increases in policy rates and related measures to moderate demand to levels consistent with the capacity of the economy to maintain its growth without provoking price rise. As per the most recent announcement of the RBI on 26 July, 2011, the repo rate and reverse repo rate have been revised to 8.0 per cent and 7.0 per cent respectively.

#### **Increasing upper deposit limit in PPF accounts**

1596. SHRI SHIVANAND TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether Government proposes to do away with the date limit for grant of interest to PPF account holders and pay interest on regular basis;

(b) whether Government proposes to increase the upper limit of deposit under PPF to bring it at par with other saving instruments; and

(c) if so, by when and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) No such proposal is under consideration of the Government.

(b) and (c) Committee headed by Deputy Governor, Reserve Bank of India, on comprehensive review of NSSF, has, inter-alia, recommended increasing the deposit limit of PPF from existing Rs. 70,000 to Rs. 1,00,000 per annum. Recommendations of the committee have been referred to State Governments and concerned Ministries/Departments of Central Government for their comments, before taking any decision on the recommendations of the Committee.

#### **Swaabhimaan Scheme for small farmers in Bihar**

1597. SHRI RAM KRIPAL YADAV: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has started a Swabhimaan Scheme to facilitate the small farmers in rural areas in Bihar;
- (b) if so, the number of districts included in this scheme;
- (c) the amount spent so far in this scheme in Bihar; and
- (d) the details of other features of this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) to (d) The Finance Minister in his Budget Speech 2010-11 directed all banks to provide appropriate banking facilities to habitations having population in excess of 2000 (as per 2001 census) by March, 2012 using appropriate technologies backup under the Financial Inclusion Campaign named 'Swabhimaan'. The Banks have formulated their road maps for Financial Inclusion through the mechanism of the State Level Bankers Committee and had identified approx. 73,000 such habitations across the country. These habitations have been allocated to Public Sector Banks, Regional Rural Banks, Private Sector Banks and Cooperative Banks for extending -banking services by March, 2012. Banks provide basic services like deposits, withdrawals, small overdrafts and remittances using the services of Business Correspondents (Bank Saathi). Under the 'Swabhimaan' campaign, 9213 villages having a population of over 2,000 in the State of Bihar would be covered by 2011-12.

The 'Swabhimaan' campaign in Bihar includes 38 districts.

Since the scheme is for providing banking services in the unbanked areas on an ongoing basis, expenditure is recurring in nature.

#### **FEMA violation made by BCCI**

1598. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Board of Control for Cricket in India (BCCI) has made violation of Foreign Exchange Management Act (FEMA) norms in the domestic Twenty-20 cricket league-IPL;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):  
(a) to (c) As a result of investigations conducted by the Directorate of Enforcement under the